

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 26

IA 5303/2023 in C.P.(IB)895/MB/2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.04.2024**

NAME OF THE PARTIES: **EDELWEISS ASSET RECONSTRUCTION**
COMPANY LIMITED V/s ND S ART
WORLD PRIVATE LIMITED

Section 60 (5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 5303/2023 in C.P.(IB)895/MB/2022

- 1) Mr. Rishabh Chandra, Ld. Counsel for the Applicant, Mr. Nandan Soni, Ld. Counsel for the Respondent Nos. 6 & 9, Mr. Soham Bhalerao, Ld. Counsel for the Respondent No. 11, Mr. Amish Gandhi, Ld. Counsel for the Respondent No. 12 and Ms. Sonali Pawar, Ld. Counsel for the Respondent Nos. 15 & 16 are present.

- 2) Counsel for the Respondent No. 11 seeks some time to file and place on record Affidavit in Reply contending that he be allowed last opportunity for the same purpose. Time is allowed.
- 3) Affidavit in Reply be filed and placed on record well before the adjourned date thereby duly serving a copy thereof to the other side well in advance, subject to payment as a cost of Rs. 5,000/- to be paid in Bharatkosh. Respondent No. 11 shall file and place on record proof of payment made in the Bharatkosh, by way of an Affidavit.
- 4) Ld. Counsel for the Respondent Nos. 15 & 16 submits that he has already filed Replies and the same is also available on record. Respondent Nos. 15 & 16 shall ensure that the copy of their Replies have been served upon the Applicant as well.
- 5) Further, Respondent Nos. 6 & 9 seeks some time to file and place on record Affidavit in Reply contending that a copy of the Application has not yet been served upon them. Applicant shall serve a copy of the Application upon the Respondent Nos. 6 & 9, forthwith.
- 6) Needless to say, all the Respondents, if their rights are not forfeited, shall file and place on record Affidavit in Replies well before the adjourned date thereby duly serving copies thereof to the other side well in advance.
- 7) Stand over to 30.04.2024, for further consideration and hearing. Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

8) This will be treated as last opportunity. No further time will be afforded to either of Parties for any purpose.

9) Applicant shall serve a Legible Copy of the Application upon all the Respondents, so that they can peruse the same and file their Say in the present matter.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare